

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 135
IB- 561/ND/2020

IN THE MATTER OF:

Quippo Infrastructure Ltd.

... Applicant/Petitioner

Vs

Haridwar Infrastructure Pvt. Ltd.

...

Respondent

Order under Section 9 of IBC.

Order delivered on 01.12.2020

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Gaurav Mahajan Advocate
Ms. Paridhi Dixit, Advocate

For the Respondent : Ms. Pooja Dhar, Advocate

ORDER

Ms. Pooja, Learned Counsel for the Corporate Debtor accepts notice and undertakes to file Vakalatnama within five days and reply within two weeks, with copy in advance to the other side. Rejoinder, if any, within one week thereafter, with copy in advance to the other side.

List for hearing on 11.01.2020.



SUMITA PURKAYASTHA
MEMBER (T)



DR. DEEPTI MUKESH
MEMBER (J)